

NOTIFICATION No.206/ 2012

The Government in G.O.Ms.No.431, Home (Courts.II) Department, dated 01.08.2011 have issued orders sanctioning the constitution of Special Court to conduct exclusive trial of Land Grabbing cases each at Erode and Ramanathapuram in the cadre of Civil Judge along with other Special Courts to conduct exclusive trial of land grabbing cases in the cadre of Civil Judge in various Districts.

I

Thiru K.Arun Sabhpathy, newly appointed Civil Judge, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in G.O.(4D) No.87, Home (Courts.I) Department, dated 01.12.2011 and now undergoing training, is posted as Special Judicial Magistrate, Special Court for exclusive trial of Land Grabbing cases at Erode in the said newly sanctioned Court.

II

Thiru N.Veluchamy, newly appointed Civil Judge, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in G.O.(4D) No.71, Home (Courts.I) Department, dated 10.09.2012 and now undergoing training at Tamil Nadu State Judicial Academy, Chennai, is posted as Special Judicial Magistrate, Special Court for exclusive trial of Land Grabbing cases at Ramanathapuram in the said newly sanctioned Court.

HIGH COURT, MADRAS.
DATED : 03.12.2012.

Sd/- M.Md.Jafarullah Khan,
REGISTRAR GENERAL (i/c)

To

1. Thiru K.Arun Sabhapathy, Trainee Civil Judge.
2. Thiru N.Veluchamy, Trainee Civil Judge.
3. The Director, Tamil Nadu State Judicial Academy, Chennai.
4. The Principal District Judge, Erode / Ramanathapuram / Coimbatore.
5. The Chief Judicial Magistrate, Erode / Ramanathapuram / Coimbatore.
6. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai - 18.
7. The Treasury Officer, Erode / Ramanathapuram.

Copy to :

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue/ Law / Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (Judicial), High Court, Madras.
6. The Registrar (Vigilance), High Court, Madras. (12 copies).
7. The Additional Registrar (Vigilance), High Court, Madras.
8. The Registrar (Administration), High Court, Madras.
9. The Registrar (Management), High Court, Madras.
10. The Joint Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
11. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
12. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
13. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
14. The Assistant Registrar, Admn.I / Admn.II / Per.Admn. / A.S. / Rules / Computer, High Court, Madras.
15. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / Library / Stationery / Legal Cell, High Court, Madras.
16. The Technical Director, NIC, High Court, Madras.
17. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
18. The Record Keeper, A.D. Records, High Court, Madras.

+ Spare 5.